

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI JANESHWAR MISHRA) : (a) to (c) The issue of opening LPG distributorships in Dhulia district of Maharashtra will be taken up in the new LPG marketing Plan which is presently under formulation.

[*Translation*]

**Indira Gandhi National Art Centre**

836. JUSTICE GUMAN MAL LODHA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the annual report and annual accounts of Indira Gandhi National Art Centre are laid on the Table of the House; and

(b) if not, the action proposed to be taken by the Government thereon?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI) : (a) and (b) No, Sir. The Indira Gandhi National Centre for Art was formed as an autonomous Trust by the Trustees themselves as authorised by the Government by its resolution dated 19.3.1987. The Deed of Declaration of the Trust does not contain any provision for laying of the annual report and annual accounts of the Trust on the Table of the House. However, the Centre submits its annual report as well as the annual accounts to the Government.

[*English*]

**Irrigation Development Programme in A.P**

837. SHRIMATI LAKSHMI PANABAKA : Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Union Government have allocated Rs. 500 crores to Andhra Pradesh for irrigation development programmes;

(b) if so, whether any concrete programme has been prepared by the Government of Andhra Pradesh for utilisation of the Central assistance; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA) : (a) No Sir.

(b) and (c) Do not arise.

[*Translation*]

**SC/ST Vacancies**

838. SHRI N.J. RATHWA : Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state:

(a) the designation-wise number of appointments made in his Ministry during the last three years as on date;

(b) the designation-wise number of posts filled by the candidates belonging to SCs/STs;

(c) whether some reserved posts are lying vacant in various departments under his Ministry;

(d) if so, the designation-wise details thereof;

(e) the steps taken or being taken by the Government to fill up the reserved vacant posts; and

(f) the time by which the vacant reserved posts are likely to be filled and the reasons for the delay in this regard?

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA) :

(a) The designation-wise appointments made in the Ministry during the last three years (July 94-July 97) as on date are as under:

(1)	Deputy Secretary	1
(2)	Under Secretary	3
(3)	Section Officer	4
(4)	Hindi Officer	1
(5)	Personal Assistant	1
(6)	Assistants	2
(7)	Hindi Translator Grade-I	1
(8)	UDC	2
(9)	Stenographer	2
(10)	L.D.C.	8
(11)	Staff Car Driver Gd. I	1
(12)	Staff Car Driver Gd. II	2
(13)	Staff Car Driver	1
(14)	Despatch Rider	1
(15)	Jamadar	1
(16)	Peon	7

(b) The designation-wise number of posts filled by the candidates belonging to SC/ST are as under:—

	S.C.	S.T.
1. Under Secretary	1	—
2. Ass.stant	1	—
3. Personal Assistant	1	—
4. U.D.C.	1	—
5. Stenographer	1	—
6. L.D.C	2	2
7. Peon	2	1
8. Staff Car Driver Gd. II	1	—
9. Despatch Rider	1	—

(c) and (d) There is no Department under the Ministry of Parliamentary Affairs. As far as Ministry proper is concerned, no reserved posts are lying vacant in the Ministry. However, some reserved posts have been filled by General Category candidates for want of eligible SC/ST candidates and also due to the application of 50% ceiling in reservation. Regarding reserved vacancies filled by Direct Recruitment, there is a ban on dereservation and the Ministry has no power for de-reserving the vacancies and the unfilled reserved vacancies are treated as backlog vacancies.

(e) and (f) The Ministry follows the instructions issued by the Government of India in this regard from time to time. Subject to availability of vacancies, the carried forward vacancies will be filled by the SC/ST candidates as and when they become eligible.

[English]

#### Oil Sector in Andhra Pradesh

839. SHRI G.A. CHARAN REDDY : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Union Government have agreed to invest Rs. 9700 crores in oil sector in Andhra Pradesh;

(b) if so, whether any concrete proposal in this regard have been worked out and submitted to the Union Government;

(c) if so, the details thereof;

(d) the estimated amount proposed to be spent for exploring new oil wells in the State;

(e) the details of the Refineries proposed to be set up in the State;

(f) whether the capacity of the Hindustan Petroleum Corporation, Visakhapatnam refinery is likely to be increased; and

(g) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI JANESHWAR MISHRA) : (a) to (d) The information in being collected and will be laid on the Table of the House.

(e) to (g) Government has, on 13.9.95, approved Hindustan Petroleum Corporation Limited's proposal for expansion of the refining capacity of Vizag Refinery from 4.5 MMTPA to 7.5 MMTPA, at an estimated cost of Rs. 998.26 crores, with a completion schedule of 36 months from the date of Govt. approval. Letters of Intent have also been issued to two Refineries (100% EOU) in the Private Sector, viz., M/s. Black Gold (2.5 MMTPA) and M/s. Jindal Ferro (6.0 MMTPA).

#### Central Water Commission

840. SHRI R. SAMBASIVA RAO : Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Andhra Pradesh has urged Union Government to direct the Central Water Commission to review sanctions and clearance granted to illegal projects such as upper Tunga, Ramthal lift, seven undisclosed barrages on the main river Krishna above Almati dam and several other minor irrigation schemes;

(b) if so, Andhra Pradesh has also urged to restrain the Karnataka Government from proceeding with the construction of the illegal projects;

(c) whether the Government advise the CWC to furnish copies of the detailed project reports to the Andhra Pradesh Government to facilitate a detailed scrutiny from an inter-state angle; and

(d) if so, the time by which the Government has agreed to provide all necessary materials to the State Government?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA) : (a) and (b) Andhra Pradesh has urged Union Government to